NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 17/Chd/Hry/2017.

In the matter of the Companies Act, 2013.

In the matter of:

Punjab National Bank.Applicant/Financial Creditor.

Versus

M/s. Arcee Ispat Udyog Ltd.Corporate Debtor.

Present: Mr. R.S. Bhatia, Advocate for Financial Creditor.

As per office report, the learned counsel for the applicant has filed affidavit of the Authorised Representative of the Bank i.e. Chief Manager along with the Track report of the Post Office showing that the copy of the application along with entire Paper Book was delivered to the Corporate Debtor at its registered office on 21.04.2017. The petitioner has also filed latest Balance Sheet for the year ending 31.03.2016 filed by the Corporate Debtor with the Registrar of Companies. However, it has not been made clear in the affidavit whether the Annual Report was available on the MCA portal/ROC records, despite the specific directions passed by the Tribunal on 26.04.2017. Even the fresh Form No. 2, as observed on the previous date, has not been filed proposing another Interim Resolution Professional though sufficient time was given.

It is also noticed that various columns of Form No. 1 in which application has been filed do not contain the details except referring to the annexures. The learned counsel for the applicant submits that fresh Form No.

1 would be filed on the basis of documents already filed by 05.05.2017.

CP (IB) NO. 17/Chd/Hry/2017

-2-

It is directed that the petitioner makes compliances supported with duly sworn-in affidavit by 05.05.2017 and matter be fixed for 08.05.2017 for hearing.

(Justice R.P.Nagrath) Member (Judicial)

May 03, 2017